

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.147 of 2020

IN THE MATTER OF:

Pradeep Agarwal & Ors.

...Appellants

Versus

Nutan Ispat and Power Pvt. Ltd.

...Respondent

For Appellants: Shri Abhijeet Sinha, Shri Kumarjit Sengupta, Shri Gaurav Gupta, Shri Saikat Sarkar, Shri Aditya Shukla and Shri Kamesh Vedula, Advocates

For Respondent: None

O R D E R

29.01.2020 Heard. Learned Counsel states that copy of signed MOU has been filed at Annexure – A (Diary No.18301). It is accepted that this document was not filed before the Adjudicating Authority. The Counsel states that the Appellant did not get an opportunity to file the document before the rejection of Section 7 under the Insolvency and Bankruptcy Code, 2016.

Issue Notice. Requisite along with process fee, if not filed, be filed by tomorrow. If the Appellant provides the e-mail address of Respondent, let notice be also issued through e-mail.

List the Appeal 'for admission (after Notice)' on 18th February, 2020.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice A.B. Singh)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

/rs/md